CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO. 060/01476/2017

Chandigarh, this the 13th day of December, 2017

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) & HON'BLE MRS. P. GOPINATH, MEMBER (A)

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Deepak Kainth son of late Shri Harish Chander age 58 years working as Superintendent Grade-II in the office of Deputy Commissioner, Union Territory, Sector 17, Chandigarh.

....APPLICANT

(Argued by: Shri Pankaj Mohan Kalsal, Advocate)

VERSUS

- 1. The Administrator, Union Territory, Chandigarh Punjab Raj Bhawan, Sector 6, Chandigarh.
- 2. The Advisor to the Administrator, Union Territory, Chandigarh, U.T Secretariat, Sector 9, Chandigarh.

....RESPONDENTS

ORDER (Oral)

JUSTICE M.S. SULLAR, MEMBER (J)

The main contention of learned counsel, at this stage, is that, although the applicant has filed a statutory appeal dated 16.6.2016 (Annexure A-2), but the same has not yet been decided by the Appellate Authority.

2. Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant Original Application (OA) is disposed of with

the direction, to the Appellate Authority (Administrator, U.T. Chandigarh, Respondent No. 1), to finally decide the indicated statutory appeal of the applicant, by passing speaking/reasoned order and in accordance with law, within a period of three months from the date of receipt of certified copy of this order.

3. Copy Dasti, as prayed for.

(P. GOPINATH) MEMBER (A)

(JUSTICE M.S. SULLAR) MEMBER (J)

Dated: 13.12.2017

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